

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
AT CHENNAI
(APPELLATE JURISDICTION)
Comp App (AT)(CH)(Ins) No. 67/2022 & IA No. 142/2022
(Under Section 61 of the Insolvency and Bankruptcy Code, 2016)
(Arising out of the Impugned Order dated 29.01.2021 in
IA(IBC)/21/KOB/2021 in TIBA/031 OB/2019
passed by the ‘Adjudicating Authority’ (National Company Law
Tribunal, Kochi Bench, Kerala)

In the matter of:

Jay Mathew & 139 Ors	... Appellant
VS	
Hindustan Newsprint Limited	... Respondent

Present :

For Respondent	:	Ms. Srishti Thukral, Advocate for R1
		Ms. Reetha, Advocate for R2

ORDER
(VIRTUAL MODE)

16.06.2022: There is no representation on the side of the Appellant, at the time, calling of the matter. The Learned Counsel Ms. Srishti Thukral appearing for the 1st Respondent and the Learned Counsel Ms. Reetha appearing for the 2nd Respondent inform this ‘Tribunal’ that they have not received a copy of the ‘Paper Book(s) / Material Papers’ either through ‘E-filing’ or through ‘Hard Copy’, till date from the Appellant.

In view of the fact that there is no representation on the side of the Appellant, at the time calling of the matter at 11.45 P.M., Today (16.06.2022),

the instant Company Appeal (AT)(CH)(Ins) No.67/2022 is **dismissed** for want of 'diligent prosecution'. No costs. The connected IA No.142/2022 (Stay Application) is **closed**.

[Justice M. Venugopal]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

ghk/tm